

In the National Company Law Tribunal, New Delhi
Registrar

CP No. 538/2016

SECTION OF THE COMPANIES ACT: 100 to 104

In the matter of:

M/s. Nippon Signal India (P) Ltd.

..... **Petitioner**

Order deliver on 08.09.2017

Coram: Shiv Ram Bairwa, Registrar

For the Petitioner (s) : Shri Amandeep Bawa, Advocate

ORDER


This matter was filed before Hon'ble High Court of Delhi under section 100 to 104 of the Companies Act, 1956 and received on transfer to this Tribunal pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7th December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The advocate of the petitioner has filed compliance affidavit dated 25.7.2017, wherein he has filed notice to the sole unsecured creditor of the Petitioner Company i.e. Nippon Signal Co. Ltd., and notice to the Central Government through Regional Director & ROC. The advocate of the petitioner submitted that the petitioner has not received any objection from any person in response to the publication done by the Petitioner Company on 24.12.2016.

Further the petitioner has filed an affidavit of compliance on 5.9.2017 wherein a certificate from its statutory auditor has been filed as prescribed under section 133 of the Companies Act, 2013.

The affidavits have been filed in two copies.

List the matter before the Hon'ble Principal Bench on 18.09.2017.


(Shiv Ram Bairwa)
Registrar